

# ACT No. IV of 1940.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
23rd February, 1940.)

An Act to extend the operation of the criminal law to offences committed on ships or aircraft registered in British India wherever they may be.

WHEREAS it is expedient to extend the operation of the criminal law to offences committed on ships or aircraft registered in British India wherever they may be, and for that purpose further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898 ;

XLV of 1860.  
of 1898.

It is hereby enacted as follows :—

1. This Act may be called the Offences on Ships and Aircraft Act, 1940. Short title.

2. In section 4 of the Indian Penal Code, after clause (3) the following clause shall be inserted, namely :— Amendment of section 4 of Act XLV of 1860.

“(4) any person on any ship or aircraft registered in British India wherever it may be.”

3. In section 188 of the Code of Criminal Procedure, 1898, after the words “ Prince or Chief in India ”, where they occur for the second time, the following words shall be inserted, namely :— Amendment of section 188 of Act V of 1898.

“ or

when any person commits an offence on any ship or aircraft registered in British India wherever it may be, ”.

Price anna 1 or 1½d.

GIPD—505 LD—6.4.40—5,000.